

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Financial Assistance out of Advocates' Welfare Fund.

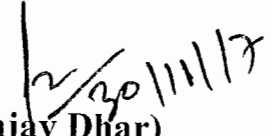
ORDER

No: 1136

Dated: 02-12-17

Sanction is hereby accorded to the grant of Financial Assistance in the amount of Rs. 1,00,000/- (Rupees one lakh) in favour of Sh. Mumtaz Hussain Shah Advocate out of the Advocates' Welfare Fund maintained by Registrar Judicial High Court of Jammu & Kashmir Jammu for meeting the medical expenses.

By order.

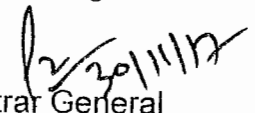

(Sanjay Dhar)
Registrar General

No: 3117-22/L.P

Dated: 02-12-2017

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, Jammu for information of his Lordship.
2. Registrar Judicial, High Court of J&K, Jammu for information and with the request to disburse the said amount to the concerned Advocate out of the Advocates' Welfare Fund Account maintained by his office against a proper receipt.
3. President J&K High Court Bar Association, Jammu for information.
4. Shri Mumtaz Hussain Shah, Advocate, Sub Judge Court Surankote and District Court Poonch.
5. Incharge NIC, J&K High Court, Jammu for uploading the same on the High Court website.


Registrar General